## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P. NO. 170/1997 IN O.A. NO. 2230/1996



New Delhi this the 30th day of June, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN HON'BLE SHRI N. SAHU, MEMBER (A)

Ramesh Chandra Dahiya S/O Khajan Singh, R/O House No. 1132/13-13, Prem Nagar, New Delhi.

--- Applicant

( None present for Applicant )

-versus-

- Shri J. Sanyal,
   Advisor,
   Inter-State Council,
   Vigyan Bhawan Annexie,
   Maulana Azad Road,
   New Delhi.
- 2. Shri V. D. Alam, Under Secretary (Admn.), Inter-State Council, Vigyan Bhawan Annexie, Maulana Azad Road, New Delhi.

- Respondents

## O R D E R (ORAL)

Shri Justice K. M. Agarwal, Chairman -

This is an application for taking appropriate action against the respondents for not carrying out the directions of this Tribunal made in O.A. No. 2230/1996, decided on 8.4.1997.

It appears from paragraph 4.6 of the application for contempt that a copy of the said order dated.

8.4.1997 was served on the respondents on 28.4.1997.

The order of the Tribunal does not appear to specify any time for compliance with the directions made

therein. We are, therefore, of the view, as provided in Government of India's order vide 0.M. No. A-11019/69/86-AT dated 14.8.1987 which indicates that orders of the Tribunal are required to be complied with within the time limit prescribed by the Tribunal or if no such time limit is prescribed, within six months from the date of receipt of the order. The period of six months has not expired since the date of receipt of the order by the respondents. We are, therefore, of the view that this application for contempt is premature. Accordingly, it is hereby dismissed with liberty to the applicant to renew his application in case the order is not complied with within the stipulated time.

\_ ( K. M. Agarwâl ) Chairman

> ( N. Sahu ) Member (A)

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